BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 375/2017 in C.P. (I.B) No. 119/10/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017

Name of the Company:

Kotak Mahindra Bank Ltd

V/s.

Jayeshkumar Arvindbhai Popat

Section of the Companies Act:

Section 10(4)(a) of the Insolvency and

Bankruptcy Code

<u>S.N</u>	O. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1	LALMM. PATEL	ADVOOME	Applicant	
•				M
2.	NEETA PANDIT	ADVOCATIC	KT TRP	
3.	KARAN VALECHA	ADVOCATE	On nehalf	Laran
•			OD IRP	
			(Respondent)	

<u>ORDER</u>

Learned Advocate Mr. Lalit Patel present for Applicant. Learned Advocate Ms. Neeta Pandit present for Respondent (IRP) in IA 375/2017. None present for other Respondents.

Proof of service of notice of date of hearing on IRP filed.

Learned Advocate Ms. Neeta Pandit filed Vakalatnama for Respondent (IRP).

At request of learned Counsel for IRP.

List the matter for objections of IRP, if any and for hearing on 27.11.2017.

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 22nd day of November, 2017.